

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P.538/2016**

**IN THE MATTER OF:**

Nippon Signal India Pvt. Ltd.

.... Applicant/petitioners

**Order under Section 101 of the Companies Act**

**Order delivered on 20.04.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,  
Hon'ble Member (Technical)**

For the Applicant/petitioner : Mr. Rohit Mahajan, Adv.  
For the RD(NR), Delhi : Shri C. Balooni, Company Prosecutor  
For the Income Tax Dept. : Ms. Lakshmi Gurung, Standing Counsel

**ORDER**

Certificate supported by affidavit in terms of the objections raised by the Regional Director in its reply dated 23.02.2018 be filed within two weeks with a copy in advance to the Counsel for the RP.

List for further consideration on 15<sup>th</sup> May, 2018.

*Sd/-*

**(M.M.KUMAR)  
PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**